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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Hailakandi

Dated Guwahati, the _____ December, 2021

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JHD.I/2021/05/390 dated 23.11.2021

Sir,

With reference to the above, I am directed to inform you that Shri Anurup Bordoloi, Munsiff No.1-cum-Judicial Magistrate First Class, Hailakandi, has been allowed to avail LTC for the block period of 2018-2021 to visit Coimbatore by availing LTC for the block period of 2018-2021, w.e.f. 18.12.2021 to 25.12. 2021 along with his mother Smti Ruby Bordoloi (subject to granting his leave by the authority and fulfilling the criteria as dependant family member of his mother), by the shortest possible route, as per existing Rules.

Shri Bordoloi may be informed accordingly.

Yours faithfully,

self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/ 6752 - 6755 /A, dated 16/12/21

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Anurup Bordoloi, Munsiff No.1-cum-Judicial Magistrate First Class, Hailakandi, with reference to his letter No. MH(I)/2021/56/390 dated 23.11.2021
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

15/12/21
REGISTRAR (VIGILANCE)

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